(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 412/18/24]

## Notifications of the Ministry of Corporate Affairs

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (श्री हर्ष मल्होत्रा)ः महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:-

(A) A copy (in English and Hindi) of the Ministry of Corporate Affairs Notification No. G.S.R. 255(E)., dated the 29<sup>th</sup> April, 2024, amending the Principal Notification No. G.S.R. 835(E), dated the 3<sup>rd</sup> November, 2015, under Section 30B of the Chartered Accountants Act, 1949, Section 40 of the Cost and Works Accountants Act, 1959 and Section 40 of the Company Secretaries Act, 1980.

[Placed in Library. See No. L. T. 493/18/24]

- (B) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 40 of the Company Secretaries Act, 1980:-
  - (1) G.S.R. 281(E)., dated the 17<sup>th</sup> May, 2024, amending the Principal Notification No. G.S.R. 490(E), dated the 13<sup>th</sup> July, 2007.
  - (2) ICSI/01/L/2024., dated the 28<sup>th</sup> May, 2024, designating Ms. Sonia Baijal, Joint Secretary as the Director (Discipline) of the Institute of Company Secretaries of India with effect from 27<sup>th</sup> May, 2024, in place of Shri Ashok Kumar Dixit.

[Placed in Library. For (1) and (2) See No. L. T. 494/18/24]

- (C) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under sub-section (4) of Section 469 of the Companies Act, 2013:-
  - (1) G.S.R. 414(E)., dated the 16<sup>th</sup> July, 2024, publishing the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Amendment Rules, 2024.
  - (2) G.S.R. 431(E)., dated the 22<sup>nd</sup> July, 2024, publishing the Investor Education and Protection Fund Authority (Manner of Recruitment and

Terms and Conditions of Service of Public Relation Officer and Assistant Manager) Rules, 2024.

[Placed in Library. For (1) and (2) See No. L. T. 492/18/24]

- (D) A copy each (in English and Hindi) of the following Notifications of the Ministry of Corporate Affairs, under Section 241 of the Insolvency and Bankruptcy Code, 2016, along with delay statements:
  - (1) IBBI/2019-20/GN/REG050., dated the 20<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
  - (2) IBBI/2019-20/GN/REG051., dated the 20<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Bankruptcy Process for Personal Guarantors to Corporate Debtors) Regulations, 2019.
  - (3) IBBI/2019-20/GN/REG052., dated the 28<sup>th</sup> November, 2019, publishing the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Third Amendment) Regulations, 2019.

    [Placed in Library. For (1) to (3) See No. L. T. 491/18/24]

## MESSAGE FROM LOK SABHA

Appropriation No. (2) Bill, 2024

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 5<sup>th</sup> August 2024 passed the Appropriation No.(2) Bill, 2024. The Speaker has certified that the Bill is a Money Bill.

I lay a copy of the said Bill on the Table.